

(c) whether any agreements were signed between the two countries during the visit;

(d) if so, the details thereof;

(e) whether any trade delegation is expected to visit that country; and

(f) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI R.L. BHATIA): (a) and (b) Minister of State for External Affairs, Shri Salman Khurshheed, visited Zimbabwe from January 16-19, 1994 with a view to have a dialogue with the Zimbabwean counterparts on bilateral, regional and international matters. He was accompanied by a small business delegation.

Discussions were held with the Zimbabwean acting President, Foreign Minister, Commerce Minister, and Agriculture Minister, during which avenues were explored for widening and diversifying bilateral cooperation in various fields. Regional and International developments also came up during the discussions.

(c) No, Sir.

(d) Does not arise.

(e) No, Sir.

(f) Does not arise.

[English]

Visit of Prime Minister of Malaysia

277. SHRI R. JEEVARATHINAM: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether the Prime Minister of Malaysia visited India in connection with G-15 Summit;

(b) if so, the outcome thereof;

(c) whether any agreements reached between the two countries; and

(d) if so, the salient features thereof?

THE MINISTER OF EXTERNAL AFFAIRS (SHRI DINESH SINGH): (a) Yes, Sir.

(b) As a result of the wide-ranging discussions held by the two Prime Ministers, there is much better understanding of each other's perceptions and concerns on matters of bilateral, regional and international significance.

(c) and (d) No agreements were signed between the two countries as such. However, the two Prime Ministers witnessed signing of six agreements between private sectors of the two countries. These were:—

1. Joint Venture Agreement between Telekom Malaysia and Usha Martin Industries Limited to operate Group Service Mobile (GSM) Digital Cellular Network in Calcutta.
2. Technical Assistance Agreement between Rubfil Sdn. Bhd. Malaysia and Rubfila International Limited, India, to set up a plant for the Manufacture of Heat Resistant Latex Rubber Thread (HKLRT) in Palghat, Kerala.

3. Joint Venture Agreement between Land and General Lumber Bhd. and Indian Railway Construction Co. Ltd. (IRCON) to construct and operate railways and allied services in Malaysia.
4. Memorandum of Understanding between CISCO Group of Companies, Malaysia and Kasturba Medical College, Karnataka to establish a twinning programme for MBBS Degree.
5. MOU between Berjaya Group of Malaysia and Modi Mirrlees Blackstone Ltd., India for manufacturing of airconditioning equipment and development of hotel resorts and golf courses.
6. MOU between Uniphoenix Corporation Berhad and Kerala State Industrial Development Corporation (KSIDC), India, to undertake various joint venture projects in Kerala.

[Translation]

Hydro Electric Project of U.P.

728. SHRI VISHWANATH SHASTRI: Will the Minister of POWER be pleased to state:

(a) whether the government of Uttar Pradesh has signed a Memorandum of Understanding for the implementation of some hydro-electric projects keeping in view the privatisation policy of the Union Government;

(b) if so, the details thereof;

(c) whether the concerned industrialists have submitted a detailed report of the projects to the Central Electricity Authority (CEA) for its necessary approval; and

(d) if so, the action taken by the Central Electricity Authority on that till date?

THE MINISTER OF STATE IN THE MINISTRY OF POWER (SHRI P.V. RANGAYYA NAIDU): (a) Yes, Sir.

(b) A Memorandum of Understanding has been signed by Government of Uttar Pradesh with M/s Jai Prakash Industries Ltd. (JIL) on 14.10.1992 for execution of Vishnu Prayag Hydro Electric Project (400 MW) in the private sector.

(c) Yes, Sir. M/s JIL have submitted project report through Uttar Pradesh State Electricity Board to Central Electricity Authority (CEA) in June, 1993.

(d) The project report has been examined in CEA/CWC and comments have been forwarded to UPSEB/JIL. The scheme would be processed for techno-economic clearance in CEA after satisfactory compliance of the comments by JIL.

[English]

Foreign Assistance for Food Processing Units in Gujarat

729. SHRI AMRITLAL KALIDAS PATEL: Will the Minister of FOOD PROCESSING INDUSTRIES be pleased to state: